

**GOVERNMENT OF INDIA
RAILWAYS
LOK SABHA**

UNSTARRED QUESTION NO:5662
ANSWERED ON:02.05.2002
GRP'S IGNORANCE FOR REGISTRATION OF COMPLAINTS
ARUN KUMAR;MANJAY LAL

Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Government are aware of that Government Railway Police always show ignorance for registering of complaints from the passengers, who are victims of theft during travelling by trains;
- (b) whether passengers are allowed to lodge their complaints with GRP at any point during travelling;
- (c) if not, the reasons therefor; and
- (d) the number of complaints registered with GRP during the last year and the action taken thereon?

Answer

MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINIST RAILWAYS (SHRI O. RAJAGOPAL)

- (a) Sir, it is not true that the Government Railway Police always shows ignorance for registering complaints from the passengers, though the Government is aware of few such complaints.
- (b) Yes, Sir.
- (c) Does not arise.
- (d) Maintenance of law and order and the security of passengers and their belongings in the running trains and railway premises is the constitutional responsibility of the State Governments. The cases of crime on Railways are reported to, registered and investigated by the Government Railway Police (GRP) which functions under the control of the State Governments. However, information available with this Ministry indicates that 12,278 cases of theft of passenger belongings including robbery and dacoity were registered by Government Railway Police during the year 2001. As regards action taken on the cases, this Ministry has no details.